

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

17/07/2019

O.A./260/434/2019

B K BEHERA

-V/S-

DIRECTORATE OF LIGHTHOUSES & LIGHTSHIPS

ITEM NO:21

FOR APPLICANTS(S) Adv. : Mr. S.P. Das

FOR RESPONDENTS(S) Adv.: Mr. J.K. Nayak

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the applicant and respondents.</p> <p>Applicant's counsel submitted a Memo by which he stated that the applicant has requested the authorities for cancelling his transfer order on the ground that he is going to retire and has already transferred to several places including remote areas.</p>
	<p>Respondents' counsel submitted that there are allegations against the applicant and he is not accepting the relief order dated 24.06.2019.</p>
	<p>Applicant's counsel further submitted that the grievance of the applicant would be addressed at this stage if a direction is given to the respondents for consideration and disposal of the</p>

representation within specific time.

In view of the submissions of the Ld. Counsels as above, and taking into consideration the grievance of the applicant the O.A. is disposed of at this stage with liberty to the applicant to file a detailed representation to appropriate authorities/Respondents raising the grounds which have been taken in this O.A. within seven days of receipt of copy of this order. If such a representation is filed within time as specified above, the appropriate authorities/Respondents shall consider the matter as per the law and dispose of the same by passing a speaking and reasoned order, copy of which shall be communicated to the applicant within two month from the date of receipt of such representation. Till that time no disciplinary action will be taken by the respondents against the applicant for violation of the non implementation of the transfer order impugned in this O.A.

It is made clear that no opinion has been expressed on merit about the case while passing this order.

Accordingly, the O.A. is disposed of at this stage. No costs.

Copy of this order be given to Ld. Counsels

for both the sides.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

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